Establishment of a Fisheries Harbour at Agardanda in Maharashtra

*203. SHRI KRISHNARAO NARAYAN DHULAP : Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether it is a fact that the site at Agardanda in Maharashtra was chosen for a major fisheries harbour at the meeting of the officers of the Central Government and the Stale Government held on or about the 19th October, 1973; and

(b) if so, what progress has been made in implementing the decision ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE) : (a) and (b) A statement is laid on the table of the Sabha.

In the context of high escalation on the estimated cost of construction of Sassoon Dock as a deep sea fishing harbour, the desirability of developing Sassoon Dock or in the alternative Satpati, Dighi or Agardanda was discussed at a meeting held at Bombay on the 19th October, 1973. It was decided at this meeting that minimum facilities should be provided at Sassoon Dock keeping in view the investments already made and that among the 3 alternatives, *viz.* Satpati, Dighi and Agardanda, Agardanda may be preferred. It was further decided that Planning Commission should be approached for a final decision in the matter.

The Planning Commission after a series of discussions and consultations, decided on 3rd July 1974 that revised proposals in respect of Sassoon Dock should be examined by the Ministry of Agriculture to meet primarily the need for reducing overcrowding and that Agardanda should be considered as a possible site for an all •weather port.

The proposal in regard to Sassoon Dock has been finalised and is now under consideration of Government. As for Agar-danda, it was decided that the Project on pre-investment Survey of fishing Harbours (PISFH) should undertake the necessary investigations and prepare the project reports. The project has since completed detailed surveys and sub-soil investigations at Agardanda and the project reports are now awaited. The matter will be examined further after the reports are received.

Building Bye-Laws for Delhi

*204. SHRI OMPRAKASH TYAGI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that the present building bye-laws of the Delhi Administration, the Delhi Municipal Corporation, the N.D.M.C. and the Delhi Cantonment Board contain provisions which are not only different but in some cases contradictory to each other;

(b) if so, what steps are being taken to have unified building bye-laws for Delhi; and

(c) what are the guidelines which are proposed to be kept in view for having unified standards for the development of the capital.

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING fSHRI H. K. L. BHAGAT) : (a) Yes, Sir.

(b) A panel has been constituted under the aegis of the Indian Standard Institution to formulate unified building bye-laws for the Union Territory of Delhi.

(c) The National Building Code will serve as guidelines for formulation of the unified regulations for building activities in the Capital.